

will cost another Rs. 16 crores and odd. A great effort is being made by the Government to give maximum to the backward regions. There are certain norms which are to be observed. There are some special programmes which are given to those regions and special care is taken for Orissa. We hope that they will come up very fast.

**SHRI K. P. SINGH DEO:** I wanted to know what are the specific steps taken for streamlining the process so that these schemes are implemented soon.

**SHRI VIKRAM MAHAJAN:** I said in my reply that as the hon. Member is aware, all these schemes have to be cleared by the Planning Commission before we finally give them to the States. We are trying to help them and so far as Orissa is concerned, a lot of schemes have been given and maximum care will be taken to clear them fast.

**SHRI ARJUN SETHI:** If you look at the statement given by the hon. Minister, which is laid on the Table of the House, you will find all the projects such as Bhimkund multi-purpose project Balimela project etc. are lying pending with the Central Government since 1974. I would like to know from the hon. Minister whether he is aware of the fact that regarding Bhimkund Dam project, a clarification has been received by the Government on 12-11-80 and it is being examined in the Central Water and Power Commission. Now in view of long pending projects, that is, since 1974, what specific steps Government is going to take and assure the House in the interest of the State as well as in the interest of the country, to complete these projects at a very early date?

**SHRI VIKRAM MAHAJAN:** It is only a part of the question which has already been put by the previous hon. Member and I have replied to that.

**DR. SUBRAMANIAM SWAMY:** Sir, what about Q. No. 308?

**MR. SPEAKER:** That has been withdrawn at the request of the Member concerned.

### श्रमिक कानूनों में परिवर्तन

\* 311. श्री कलचन्द बर्मा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार वर्तमान परिस्थितियों के संदर्भ में लोगों तथा श्रमिकों को सस्ता तथा आसान न्याय दिलाने की दृष्टि से श्रमिक कानूनों तथा न्यायपालिका में परिवर्तन करने पर विचार कर रही है;

(ख) यदि हां, तो इस बारे में पूरा ब्यौरा क्या है; और

(ग) यदि नहीं, तो उस के क्या कारण हैं ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) and (b). The Government are constantly keeping under review the labour laws with a view to ensuring that inexpensive and easy justice is provided in labour disputes.

A proposal at present under consideration is to fix a time limit within which labour courts and industrial tribunals should give their awards. Government are also proposing to increase the number of labour courts and industrial tribunals, so that speedy adjudication becomes possible.

(c) Does not arise.

श्री कलचन्द बर्मा : दिल्ली में हाल ही हुए श्रम मंत्रियों के सम्मेलन में मंत्री महोदय ने आश्वासन दिया था कि केन्द्रीय राज्य बीमा योजना, श्रमिक नृधाराजा कानून, न्यूनतम वेतन कानून और केन्द्रीय प्राविडेंट फंड आयुक्त के कार्य का विकेन्द्रीकरण किमा जायगा और साथ ही यह भी कहा

क्या कि अन्य न्यायालयों को अपने फैसलों पर अंमल कराने का अधिकार दिया जाएगा मैं जानना चाहता हूँ कि इस सम्बन्ध में अब तक उन्होंने क्या कार्यवाही की है ?

साथ ही उन्होंने एक और बात भी कही थी कि उद्योगों के अन्दर जो श्रमिक कार्यरत हैं उन्हें उस में भागीदार बनाने का कानून बनाया जाएगा। मैं जानना चाहता हूँ कि इस सम्बन्ध में आप ने अभी तक क्या कार्यवाही की है ?

श्री पी० शिवशंकर : इन्होंने जो सवाल मुझ से पूछा है इस को उन्हें लेबर मिनिस्टर से पूछना चाहिए था। मैंने कोई आश्वासन नहीं दिया है। लेकिन जो कुछ आश्वासन लेबर मिनिस्टर ने दिए हैं मैं इस के पक्ष में हूँ कि उन को पूरा किया जाए। मैं माननीय सदस्य के सेंटिमेंट्स को लेबर मिनिस्टर साहब तक पहुंचा दूंगा।

श्री फूल चन्द वर्मा : आप ने यह आश्वासन नहीं दिया था ?

श्री पी० शिवशंकर : मैं ने कभी लेबर मिनिस्टर या लेबर लीडर्स की कांफ्रेंस को एड्रेस ही नहीं किया है।

श्री फूल चन्द वर्मा : मैं विधि मंत्री जी से जानना चाहता हूँ कि सभी राज्यों में एक जैसा श्रम कानून हो, क्या इस के लिये सरकार विचार कर रही है ?

दूसरा निवेदन यह है कि श्रमिकों के मामले में अनेक प्रकरण काफी लम्बे समय तक कोर्टों में पेंडिंग पड़े रहते हैं, क्या इनके लिए सरकार उच्च तथा उच्चतम न्यायालयों में अलग से बेंच बनाने का विचार कर रही है ? यदि विचार कर रही है तो इस सम्बन्ध में अभी तक क्या कार्यवाही की है, यदि आप का इरादा नहीं है, तो उस के पीछे कारण क्या है ?

श्री पी० शिवशंकर : आप का यह सवाल कि सारे देश में एक ही किस्म का कानून लागू हो, आज पोषीशन यह है कि पूरे देश में इंडस्ट्रियल डिस्प्यूट एक्ट है, जिसके तहत लेबर कोर्ट्स, इंडस्ट्रियल ट्रिब्यूनल्स या नेशनल ट्रिब्यूनल्स बनाये जाते हैं। जहां तक मुकदमों की अवधि का सवाल है, डिपार्टमेंट के जेरेगौर एक बात जरूर है कि लेबर कोर्ट्स के जितने भी मुकदमे हैं, उन को 3 महीने के अन्दर खत्म कर दिया जाये, लेबर कोर्ट्स अपना अर्वाइड 3 महीने में दे दें।

उसी तरह से जहां तक इंडस्ट्रियल ट्रिब्यूनल्स से मुताल्लिक बात है, उस बारे में भी डिपार्टमेंट के जेरेगौर यह सुझाव है कि इंडस्ट्रियल ट्रिब्यूनल भी अपना अर्वाइड 6 महीने में दे दें। जहां तक सुप्रीम कोर्ट या हाई कोर्ट का ताल्लुक है कि वहां कोई अलग बेंच बनाया जाये, इस वक्त तो ऐसा मसला जेरेगौर नहीं है, लेकिन एक बात जरूर जेरेगौर है कि इंडस्ट्रियल एपीलेट ट्रिब्यूनल फिर से कायम किया जाये। कांस्टीट्यूशन की धारा 266 के तरह हाई कोर्ट में जो रिट पिटीशन दाखिल होता है उसके जूरिस्ट्रिक्शन को इंडस्ट्रियल एपीलेट ट्रिब्यूनल के जूरिस्ट्रिक्शन में तबदील कर दिया जाये। आर्टिकल 323-ए के तहत ऐसे ट्रिब्यूनल बनाये जा सकते हैं।

SHRI SOMNATH CHATTERJEE:  
The Rt. Hon. Member from Secunderabad has mentioned in his answer that the Government is very anxious to see that the labour disputes and industrial disputes are speedily adjudicated. May I take it that it also includes implementation of any decision or award that is given? Will the Rt. Hon. Member from Secunderabad tell us whether a decision of the Supreme Court recently given to pay the bonus to the LIC employees is going to be implemented by the Government, which is the implementing agency, or not? Would not that be done?

**SHRI P. SHIV SHANKAR:** So far as this is concerned, I will convey my friend's sentiments to the Labour Minister.

**DR. SUBRAMANIAM SWAMY:** I would like to know from the Minister whether it is a fact that the Finance Minister has referred a judgement of the Supreme Court regarding the labour dispute of the LIC to the Law Ministry. If so, will he tell the House how long he would take for giving the opinion of the Law Ministry on that judgement?

**SHRI P. SHIV SHANKAR:** I can assure the Honourable Member that I will give the advice at the earliest opportunity.

**Supply of Coal to Punjab and Haryana**

\*312. **SHRI SOMNATH CHATTERJEE:** Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that quantity of coal that goes to Punjab and Haryana is several times more than the actual requirement of all the industries in these two States; and

(b) if so, the reaction of the Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) No, Sir.

(b) Does not arise.

**SHRI SOMNATH CHATTERJEE:** Sir, when I put that question I thought that along with the district of Malda, your State would be the beneficiary of supplies of coal.

**MR. SPEAKER:** My State is not a monopolist, only in production.

**SHRI SOMNATH CHATTERJEE:** At least, you have the link from Malda district, that is better.

Sir, this question was put on the basis of the news item which appeared on the 2nd of November in the

'Statesman' which says that thousands of tonnes of coal is being mugged out of the country by a well-knit gang of smugglers and coal-dealers clandestinely. That is the information. Sir, they mentioned Punjab and Haryana as the States where, apparently, the supplies are going. That, may be diverted in the middle to some other places like Nepal and Bangladesh or somewhere. I would like to know whether the Government's notice has been drawn by this news item appearing in the papers where they have given various instances and the modus operandi of how this is being done. If your attention has not been drawn, you should look into the matter and see that these things are not there. I would like to know if it is Government's contention that there is no smuggling of coal or there is no improper diversion of coal from one State to another. Is that the statement of the Government?

**SHRI VIKRAM MAHAJAN:** Sir: so far as the smuggling of the coal between the States is concerned, I would like to inform the hon. Member that we have sufficient coal and, in fact, because we have so much stocks, about 13 million tonnes at pit-heads, we have made free sale of coal. That is, any one can go to the mine and buy the coal and 25 per cent of collieries have been opened up. There you can go and buy coal. There is no question of inter-State smuggling of coal because the coal is free. Any one can go and buy. The question of inter-State smuggling does not arise.

So far as the investigation is concerned, we had asked Coal India to investigate about Punjab and so forth and they have given us the report that there is no irregularity or impropriety.

**MR. SPEAKER:** You follow the simple principle,

कृत करना, नाम अपना, वेद उक्तों-  
to work hard.